

Repeal of Article 169

2016. DR. VIJAY MALLYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether an all India party delegation from Karnataka has proposed the repeal of Article 169 of the Constitution and introduction of bicameral legislature in all the States where no upper house of the Assembly is functioning at present; and

(b) if so, what action is proposed to be taken by Government in the matter?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ):

(a) The Karnataka Legislative Council passed a Resolution resolving that an upper House be created as per the Constitution in all the States in the same pattern as the Council of States created as per article 79 of the Constitution and a suitable amendment be brought thereto and article 169 relating to abolition or creation of Legislative Councils in States be repealed.

(b) The Government does not propose to repeal article 169 of the Constitution. Further, no action is proposed to be taken on the Resolution of the Karnataka Legislative Council as it is for the concerned State Legislative Assembly to pass a Resolution as per the provisions of article 169 of the Constitution for creation or abolition of Legislative Council for that State.

Reservation for women and OBCs in Parliament and Assemblies

†2017. SHRI MAHENDRA SAHNI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Central Government are contemplating to provide 50 per cent reservation to women and 20 per cent reservation to Other Backward Classes in the Lok Sabha and Assembly Elections on the lines of reservation provided in Bihar by the present State Government in local body elections;

(b) if so, the time frame therefor;

(c) if not, reasons therefor; and

(d) the details thereof?

† Original notice of the question was received in Hindi.

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):
(a) to (d) The issue of reservation of as nearly as may be one-third of the total number of seats in Lok Sabha and State Legislative Assemblies for women is under consideration of the Central Government and as soon as a consensus of the political parties is arrived at, a decision would be taken to introduce the necessary Bill in Parliament. However, the Central Government has no proposal for providing 50 per cent reservation for women and 20 per cent reservation for Other Backward Classes in Lok Sabha and State Legislative Assemblies.

Iron ore reserve and extraction

†2018. SHRI AJAY MAROO: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that according to the Bureau of Mines, India has 2212 crore tonnes of iron ore and out of this, 1167 crore tonnes has been extracted by mine-owners;

(b) whether it is also a fact that the continuation of the present trend of export of iron ore would create a crisis of iron ore after ten years;

(c) if so, the action being taken by Government in this regard; and

(d) if not, the actual status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY): (a) and (b) No, Sir.

(c) Does not arise in view of (a) & (b) above.

(d) Iron ore resources in India, as on 1.4.2005 are estimated at 25.25 billion tonnes, and are likely to last 164 years at the current rate of production.

Implementation of Hoda Committee recommendations

†2019. SHRI MANGANI LAL MANDAL: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that Government have decided to implement the recommendations of Anwarul Hoda Committee for solving a number

† Original notice of the question was received in Hindi.